

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.66/2004 in OA No.1802/2003

New Delhi, this the 24th day of February, 2004

Hoon'ble Shri Kuldip Singh, Member(J)
Hon'ble Shri S.K. Naik, Member(A)

Harish Chander Kochhar .. Applicant
(Shri G.S.Lobana, Advocate)

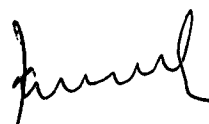
versus

Union of India and others .. Respondents

ORDER(in circulation)
Shri S.K. Naik

This application has been filed on behalf of the applicant against the order dated 13.1.2004 by which OA 1802/2003 was allowed with certain directions to the respondents. Review is sought not on the ground of any error apparent on the face of record but applicant apprehends that the respondents would declare him unfit even if the review DPC is held and therefore he wants that directions be given to the respondents to conduct a review DPC held on 19.12.20002 for the purpose of reconsiderin applicant's case for promotion to HAG II grade by ignoring his ACRs for the period 8.10.1998 to 31.3.1999, 1.4.1999 to 31.3.2000 and 1.4.2000 to 11.7.2000, as has been given in OA 456/2000, OA 1016/2001 and OA 367/CH/2000. However, we are of the considered view that such a direction is not necessary as we have already referred to aforesaid OAs in para 5 of our order pursuant to which directions were given in the said order in clear terms. Therefore no review is warranted in the present case. RA is accordingly rejected.


(S.K. Naik)
Member(A)


(Kuldip Singh)
Member(J)

/gtv/